

ITEM NO.5

REGISTRAR COURT

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. SUJATA SINGH

Civil Appeal No(s). 6297/2012

M/S HUAWEI TECHNOLOGIES CO.LTD.

Appellant(s)

VERSUS

DESIGNATED AUTH.MIN.OF COMMERCE AND INDUSTRY

Respondent(s)

Only Civil Appeal Nos. 6299, 6300 and 6301 of 2012 are to be listed.

WITH

C.A. No. 5486/2016 (XVII-A)

FOR DELETING THE NAME OF PETITIONER/RESPONDENT ON IA 242049/2024

C.A. No. 6299/2012 (XVII-A)

C.A. No. 6301/2012 (XVII-A)

C.A. No. 6300/2012 (XVII-A)

Date : 22-01-2025 This appeal was called on for hearing today.

For Appellant(s) : Mr. M. P. Devanath, AOR
Ms. Falguni Gupta, Adv.
Mr. Ayush Agarwal, Adv.

Mr. Ravi Bharuka, AOR
Ms. Jaya Bharuka, Adv.
Mr. Rohit Agarwal, Adv.

For Respondent(s) : Mr. Arvind Kumar Sharma, AOR

Mr. Rakesh K. Sharma, AOR
Mr. T.L.V. Ramachari, Adv.
Mr. Mahipal Singh, Adv.
Mr. Anuj Tiwari, Adv.
Ms. Niharika Dewivedi, Adv.
Mr. Gurjinder Kaur, Adv.
Mr. Sandeep Singh Dingra, Adv.

Ms. Praveena Gautam, AOR
Mr. Pawan Shukla, Adv.
Ms. Akanksha Tyagi, Adv.

Ms. Tissy Thomas, Adv.

Mr. Gurmeet Singh Makker, AOR

Mr. B. Krishna Prasad, AOR

Mr. Prem Prakash, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. No. 6299/2012

Respondent nos.1 and 2 are common respondents in C.A. No. 6300/2012 and are duly represented therein. Hence, service is complete.

Earlier Ld. Counsel for respondent no.3 has been designated as Senior Advocate. Respondent no.3 is served with alternative arrangement notice, still none has entered appearance.

Ld. Counsel for the appellant and earlier Ld. counsel for Respondent no.3 has already filed statement of case.

Hence, process the matter for listing before the Hon'ble Court, as per rules.

C.A. No. 6301/2012

Respondent nos.1 and 2 are duly represented.

Earlier Ld. Counsel for respondent nos.3 and 4 has been designated as Senior Advocate. Respondent no.4 is served with alternative arrangement notice, still none has entered appearance.

Respondent no.3 is not served with alternative arrangement notice due to remarks "Addressee cannot be located". Hence, Two weeks time is granted to Ld. counsel for the appellant to file fresh particulars for issuance of alternative arrangement notice to respondent no.3.

Counsel for the appellant has already filed statement of case.

List again on 24.02.2025.

C.A. No. 6300/2012

Respondent nos.1 and 2 are duly represented.

Earlier Ld. Counsel for respondent no.3 has been designated as Senior Advocate. Respondent no.3 is served with alternative arrangement notice, still none has entered appearance.

Hence, process the matter for listing before the Hon'ble Court, as per rules.

Counter affidavit, if any be filed in the meantime.

SUJATA SINGH
Registrar

pm